NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 190 of 2017

IN THE MATTER OF:

Shree Hanuman Foundry Engineering Co. Ltd. & Ors.

... Appellants

Versus

Murari Mohan Kejriwal

... Respondent

Present:

For Appellants: - Shri Rishi Sood, Advocate

For Respondent: Shri Vikramjit Banerjee, Senior Advocate

Assisted by Shri Sabyasachi Sen, Shri N. Parthasil, Shri Tavish and Shri B. Prasad.

Advocates

ORDER

06.07.2017 Learned counsel for the appellants submits that in the impugned order NCLT, Kolkata Bench, Kolkata has directed the company to hold Annual General Meeting. We find no infirmity in the impugned order.

The appeal is accordingly dismissed.

No orders as to costs.

(Justice S.J. Mukhopadhaya) Chairperson

> (Balvinder Singh) Member (Technical)